GOVERNMENT OF INDIA MINISTRY OF CULTURE LOK SABHA UNSTARRED QUESTION NO. 38 TO BE ANSWERED ON 4.2.2019

REPATRIATION OF ANTIQUITES

38. DR. SHASHI THAROOR:

Will the Minister of CULTURE be pleased to state:

- whether, in response to an order from the CIC, the Government intends to bring back prominent antiquities purloined from India, particularly, (i)Koh-i-Noor diamond, (ii) Sultanganj Buddha, (iii) Nassak Diamond, (iv) Tipu Sultan's sword and ring (v) Maharaja Ranjit Singh's golden throne, (vi) Shah Jahan's royal jade wine cup, (vii) Amaravathi railings and Buddhapade, (viii)Saraswati marble idol-Vagdevi, and (ix) Mechanical tiger of Tipu to India;
- (b) if so, the details thereof and the steps taken by the Government in this regard; and
- (c) if not, the reasons therefor?

ANSWER

MINSITER OF STATE (INDEPENDENT CHARGE) FOR CULTURE AND MINSITER OF STATE FOR ENVIORNMENT, FOREST AND CLIMATE CHANGE

(DR. MAHESH SHARMA)

- (a) The Archaeological Survey of India intends to bring back antiquities which have been
- to illegally exported in violation of Antiquities and Art Treasures Act, 1972. (c)

The objects taken away from the country prior to independence including Koh-i-Noor diamond and other objects do not fall under the purview of Antiquities and Art Treasure Act, 1972.